

**Central Administrative Tribunal
Principal Bench**

OA No.1885/2018

New Delhi, this the 14th day of May, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member**

Balkishan, Age 72,
S/o Lt. Sh. Lal Singh,
R/o Vill. Sadarpur, Sec-45, Noida,
Gautam Budh Nagar, U.P.,
Post-Pump Operator (REtd).

(By Advocate : Shri Pushpinder Yadav)

...Applicant

Versus

CEO, DJB,
Delhi Jal Board, Varunalya,
Phase-II, Karol Bagh,
New Delhi.

...Respondent

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

Heard the learned counsel for applicant.

2. The applicant, a retired Pump Operator, has filed the instant OA seeking the following reliefs :-

- “(A) To direct the respondent to pass a reasoned and a speaking order on the representation of applicant in a time bound manner.
- (B) Direct the respondent DJB to grant the benefit of order dt. 28.11.2011 passed in OA No.3766/2010 and order dt.30/04/2015 passed in pursuance and in compliance of order dt. 28.11.2011 to the applicants.
- (C) Direct the respondents to give the benefits of 1st 2nd and 3rd ACPs in the pay scale of

Rs.4000-6000/- in first ACP and Rs.5000-8000/- in second ACP to the applicants 3rd ACP and MACP to the applicants if entitled and will be accordingly fixed in the pensionary benefits of retired employees as quoted above, accordingly.

(D) All consequential benefits may be granted to the Applicants.

Or

Any other relief, which this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.”

3. It is submitted that the applicant made number of representations including Annexure-A/1 dated 05.04.2018, ventilating his grievances to the respondents, however, no orders have been passed thereon till date.

4. In the circumstances, the OA is disposed of without going into the merits of the case by directing the respondents to decide the Annexure-A/1 representation of the applicant dated 05.04.2018, by passing a speaking and reasoned order thereon, in accordance with law, within a period of 90 days from the date of receipt of a certified copy of this order.

No costs.

5. Let a copy of the OA, be enclosed to this order.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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